

National Company Law Tribunal
Allahabad Bench
Allahabad

83/241-244/ALD

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
 BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017.**

NAME OF THE COMPANY: Mr. Sathaka Vanija India Pvt. Ltd.

Vs.

M/s Gyan Security Press Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
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1.	NESAR AHMAD	PCS	Petitioner	[Signature]
2.	ANIL KUMAR	PCS	"	"
3.	RIC TANDON	PCS	Respondent-1 to 3	[Signature]

Order dated 12.01.2017

83/241-244/ALD Mr. Sathaka Vanija India Pvt. Ltd.

Vs. M/s Gyan Security Press Pvt. Ltd. & Ors.

Respondents 4 to 7 are absent. No body represents them. It seems from the record R-5 to R-7 are proforma parties and R-4 is the party interested in the dispute. As there is no reason for the absence and response of the respondent No.4, we set him ex-parte and proceed with the inquiry into the matter. The petitioners filed rejoinder. So far as the company petition is concerned, pleadings are completed. There is Company Application filed by Mr. Uma Shankar Mishra representing Hind Majdoor Sabha to implead himself as party to the Company Application. The affidavit is blank yet signed by the Advocate and it is not verified by the Oath Commissioner. That application is summarily rejected. For ~~final hearing~~ ^{rejoinder} CP be listed on 07.02.2017. The interim orders are extended in the meanwhile.

List on 07.02.2017.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)

Dated 12.01.2017